[RAJYA SABHA]

Lok Sabha

Report (2017) on SCs and STs (Prevention of Atrocities) Act, 1989 and related papers

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report on the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2017, under sub-section (4) of Section 21 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.
- (b) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. L.T. 97/17/19]

Notifications of the Ministry of Home Affairs

श्री नित्यानन्द रायः महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

I. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R 43, dated the February 3 – February 9, 2019 (Weekly Gazette), publishing the Ministry of Home Affairs, Directorate General of Fire Services, Civil Defence and Home Guards (Fire Advisor) Recruitment Rules, 2019, framed under Article 309 of the Constitution of India.

[Placed in Library. See No. L.T. 98/17/19]

II. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R 74 dated the 16th March, 2019, publishing the Sashastra Seema Bal, Combatised Communication Service (Group 'B' and Group 'C' posts) Recruitment (Amendment) Rules, 2019, under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007.

[Placed in Library. See No. L.T. 161/17/19]

MESSAGE FROM LOK SABHA

The Indian Medical Council (Amendment) Bill, 2019

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Indian Medical